(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

#### NOTIFICATION

No: 858 of 2015 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Arya Kapoor

S/O Shri Vivek Kapoor

R/O H.No. 196-A Sector-5 Tehsil Bahu District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-44-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13463 - 70 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Arya Kapoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Anu Sharma D/O Shri Banarsi Lal Sharma

R/O Rajal Tehsil Nowhsera District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-45-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13471-78 /RG/LP Dated 13 .03.2025

# Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri 1.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Anu Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

#### **NOTIFICATION**

No: 860 of 205 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Arif Salam Bhat S/O Shri Abdul Salam Bhat R/O Checki Bonadialgam Tehsil & District Ananthag.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-46-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before,

By Order

(Registrar Administration)

No: 13509-16 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag 1.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President District Court Bar Association, Anantnag 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Arif Salam Bhat, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFIC ATION

No: 86/ of nox /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Avilash Kumar S/O Shri Tarsem Lal

R/O Rakh Arnia Tehsil Arnia District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-47-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13517-24 /RG/LP Dated 13 .03.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Avilash Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL** ENROLLMENT

#### **NOTIFICATION**

No: 862 of ris /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Arvan Singh Kapoor S/O Shri Vicky Kapoor R/o 94/1 Channi Himmat, Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-48-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13575 - 32 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu 1.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aryan Singh Kapoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL** ENROLLMENT

# **NOTIFICATION**

No: 863 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Akshay Mohit S/O Shri Sudesh Kumar R/o Village Rasli Gadheran, Majouri, W. No. 1, H No . 153 Tehsil Basantgarh District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-49-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Régistrar Administration)

No: 13533 -40 /RG/LP Dated 13 .03.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Udhampur 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Akshay Mohit, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

#### **NOTIFICATION**

No: 864 of 2025 /RG/LP Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Akshit Gupta S/O Shri Vikas Gupta R/O Ward No. 2 Near Shiv Mandir, Bowli Bazaar Tehsil & District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-50-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13541 ~48 /RG/LP Dated 13 .03.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Akshit Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL** ENROLLMENT

# NOTIFIC ATION

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Balbir Singh

S/O Shri Nama Singh

R/O M.B.S College Road, Babliana Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-51-2025* the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before

By Order

(Registrar Adminis

No: 13549-56 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu 1.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Balbir Singh, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

### **NOTIFICATION**

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Devansh Singh Thakur

S/O Shri Jeevan Singh Thakur

R/O Qtr No. AB15 New Campus, University of Jammu Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-52-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before,

By Order

(Registrar Administration)

No: 13557-64 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Devansh Singh Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL ENROLLMENT** 

# NOTIFIC ATION

No: 867 of 2025 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Dikshansh Kumar S/O Shri Pardeep Kumar R/O House No. 308 Ward No. 17, Omaramorh Tehsil & District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-53-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13565 72 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Udhampur 1.

Secretary, Bar Council of India, New Delhi 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Udhampur 4
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Dikshansh Kumar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# **NOTIFICATION**

No: 868 of 2025

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Devaansh Bhasin

S/O Shri Davinder Bhasin

R/O H. No. 576 Lane No. 7 Talab Tillo Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-54-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13573-80 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu 1.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President J&K High Court Bar Association, Jammu 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Devaansh Bhasin, Advocate

.....for information and necessary action,

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: <u>869 of rox</u> /RG/LP Dated: \_\_

Dated: \_\_/3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Harjot Singh S/O Shri Balbir Singh R/O Bera Goa (Bera Mehrote) Tehsil Kalakote District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-55-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13581-88 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Harjot Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL** ENROLLMENT

# NOTIFIC ATION

No: 8 to for IRG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Jiwan Singh S/O Shri Gurdass R/O Ghari Tehsil Rajgarh District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-56-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13589 -96 /RG/LP Dated /3 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ramban 1.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Ramban 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Jiwan Singh, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: <u>871 f から</u>/RG/L

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Kamaksshee Khajuria D/O Shri Pawan Khajuria

R/O House No. 227/9 Shakti Nagar Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-57-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13597 - 607 /RG/LP Dated /3.03.2025

#### Copy forwarded to the: -

Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Kamaksshee Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 872 of 2025 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Kamran Quyoom S/O Shri Abdul Quyoom

R/O Panchayat-A, Daingpura School Sujmatna Tehsil Ramsoo District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-58-2025</u> in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13605-12 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Kamran Quyoom, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL ENROLLMENT** 

# NOTIFIC ATION

No: 809 of nors /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Lubna Tariq

D/O Shri Tariq Ahmad Rather

R/O Jawahar Nagar Amira Kadal District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-59-2025* in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12899 - 905 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar 1.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President J&K High Court Bar Association, Srinagar 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Lubna Tariq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

**PROVISIONAL** 

**ENROLLMENT** 

### **NOTIFICATION**

No: Blo of rors /RG/LP

Dated: /2 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Leoza Mumtaz

D/O Shri Mumtaz Alam Mir

R/O Azadpora, Thethmulla Tehsil Boniyar District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-60-2025 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12934-41 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Baramulla 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Leoza Mumtaz, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL ENROLLMENT** 

### NOTIFICATION

No: 873 of 2025 /RG/LP

Dated: <u>/3</u> .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Lovisha Choudhary D/O Shri Yash Paul Singh R/O Ward No. 13 Industrial Complex, Tehsil Bari Brahmana District

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

No. <u>JK-61-2025</u> in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Samba.

(Registrar Administration)

No: 136/3- 20 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Samba. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Lovisha Choudhary, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL ENROLLMENT**

### NOTIFICATION

No: 792 of 2015 /RG/LP

Dated: \_// .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Manisha Verma D/O Shri Bal Krishan

R/O Bharda Kalan Tehsil Akhnoor District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-62-2025</u> in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 1>541-48 /RG/LP Dated 1 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President J&K High Court Bar Association, Jammu

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Manisha Verma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 874 of 2025 /RG/LP

/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mohammed Irfan Javed S/O Shri Javed Ahmed

R/O H.No. 4 Ward No. 4 Near B.D.O Office Tehsil & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-63-2025</u> in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1361-18 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammed Irfan Javed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



# NOTIFIC ATION

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Manav Seth S/O Shri Navdeep Seth R/o H.No 112, Sector E Sainik Colony Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-64-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 136)9-36 /RG/LP Dated 13.03.2025

#### Copy forwarded to the: -

Principal District and Sessions Judge, Jammu 1.

Secretary, Bar Council of India, New Delhi 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President J&K High Court Bar Association, Jammu 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Manav Seth, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

#### NOTIFICATION

No: 876 of 2015 /RG/LP

Dated: \_\_/3\_ .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Majid Nazir S/O Shri Nazir Hussain R/O Salwah Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-65-2025 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13637-44 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Majid Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

#### NOTIFICATION

No: 877 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Navtej Singh S/O Shri Anchal Raj

R/o Chak Bana, Buahamana, Tehsil Bishnah, District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-66-2025</u> in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13645 - 52 /RG/LP Dated /3 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Navtej Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 878 of 2025 /RG/LP

Dated: \_\_/3\_ .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Navdeep Singh

S/O Shri Popinder Singh

R/o Kirpind Tehsil R.S.Pura District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-67-2025</u> in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13653-60 /RG/LP Dated /3 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Navdeep Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



#### NOTIFICATION

No: 879 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Nazir Ahmad Bhat

S/O Shri Ghulam Ahmad Bhat

R/O Iqbal Colony Wanbal Nowgam Bye Pass, Tehsil Chanapora District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-68-2025* in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13661-68 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Nazir Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 880 of 2015 /RG/LP

Dated: <u>/3</u> .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Owais Showkat

S/O Shri Showkat Ahmed Mir

R/o Chareel Tehsil Banihal District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-69-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13669 - H /RG/LP Dated 13.03.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Owais Showkat, Advocate

.....for information and necessary action,

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

#### NOTIFICATION

No: 881 af 2025 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Pariyat Kotwal S/O Shri Manohar Lal

R/o Bhagtha Tehsil Katra District Reasi.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-70-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13677-84 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Reasi. 1.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Pariyat Kotwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL ENROLLMENT**

### NOTIFICATION

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Paras Kumar

S/O Rajinder Kumar

R/O Krishna Nagar, Miran Sahib Tehsil R.S.Pura District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-71-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13685 - 92 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Paras Kumar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL ENROLLMENT**

#### NOTIFICATION

No: 883 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Bhavya

D/O Shri Parveen Kumar

R/O Ward No. 7 Garian Talab Near Girls Middle School, Shakti Nagar Tehsil & District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-72-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13693 - 700 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Udhampur. 4.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Bhavya, Advocate 7.

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 884 of rox /RG/LP

Dated: \_/3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Pawan Kumar S/O Shri Vishwa Nath R/o Seri Tehsil Nowshera District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.  $\underline{JK-73-2025}$  in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1370 - 08 /RG/LP Dated /3.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Pawan Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

#### NOTIFICATION

No: 885 of port /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Rajveer Singh Rathore S/O Shri Devinder Rathore R/o Shivalik Puram, Janipur Colony, Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-74-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administratio

No: 13709 - 16 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu 1.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Rajveer Singh Rathore, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 886 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Ravinder Kumar Chowdhary S/O Shri Vijay Kumar Chowdhary R/o Village Mana P/O Chakrohi, Tehsil Suchetgarh R.S.Pura, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-75-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13717 - 24 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ravinder Kumar Chowdhary, Advocate ......for information and necessary action.

(Registrar Administration)

A Suegue

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL** ENROLLMENT

### NOTIFICATION

No: 887 of 2015 /RG/LP

Dated: \_\_/3\_\_ .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Rohit Kumar

S/O Shri Pritam Singh

R/O House No 57 Sanhan, Tehsil Chiralla & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-76-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13715-32 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Bhaderwah 1.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Rohit Kumar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

#### NOTIFICATION

Dated: \_\_/3\_\_ .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Riya Jasrotia D/O Shri Surjeet Singh R/O VPO-Barwal, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-77-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13733 -40 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kathua 1.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President District Court Bar Association, Kathua 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Riya Jasrotia, Advocate

.....for information and necessary action.

#### HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

#### NOTIFICATION

No: 889 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Syed Rehan Kazmi

S/O Shri Nasar Hussain Shah

R/O Village Kallar Kattal Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-78-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13782-89 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Poonch 1.

Secretary, Bar Council of India, New Delhi 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Syed Rehan Kazmi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL** ENROLLMENT

#### NOTIFICATION

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Suneha Dogra

D/O Shri Rattan Lal Dogra

R/o Pardhal Ward No 1, Kundrorian, Tehsil Katra District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-79-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13791-98 /RG/LP Dated 13.03.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Reasi 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President District Court Bar Association, Reasi 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Suneha Dogra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL ENROLLMENT**

## NOTIFICATION

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Saddaf Khan D/O Shri Atta Mohd Khan R/o House No 16-A Tehsil Wanpoh, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-80-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 1379-806 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Ananthag
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saddaf Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 892 of 2025 /RG/LI

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Sharaz Akhter S/O Shri Akhter Hussain R/O Village Dharana Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-81-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13807 44 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President District Court Bar Association, Poonch

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sharaz Akhter, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL ENROLLMENT**

## NOTIFICATION

Dated: \( \square\) .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Sachin Gupta S/O Shri B.D Gupta

R/O H.No. 55 Sector 6 Channi Himmat Colony Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-82-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13815-22 /RG/LP Dated \$ 5.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu 1.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sachin Gupta, Advocate

.....for information and necessary action.

#### HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 894 of 2025 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Sunny Gupta

S/O Shri Vijay Kumar

R/O Ward No .4 Krishna Colony, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-83-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13823-30 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kathua 1.

Secretary, Bar Council of India, New Delhi 2.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sunny Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 895 of 2015 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Tariq Arshad S/O Shri Mohd Arshad R/O Rehtal Tehsil and District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-84-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13831 - 38 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President District Court Bar Association, Rajouri

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Tariq Arshad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 896 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Umang S/O Shri Anil Kumar Basotra R/O Ward No .3, Tehsil Basohli District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-85-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13839-46 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kathua

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Umang, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 897 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Vinay Gandotra

S/O Shri Vijay Kumar Gandotra

R/O 120-P Sector -7 Trikuta Nagar, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-86-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13847 -54 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vinay Gandotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 898 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Vivek Thakur S/O Shri Nasib Singh R/O Korga Tehsil Dansal District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-87-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 138.55-62 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

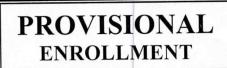
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vivek Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*



# NOTIFIC ATION

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Vishal Inder Sharma S/O Shri Ram Krishan Sharma R/O Kawar Tanji ,Dool Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-88-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13863 - 20 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kishtwar

Secretary, Bar Council of India, New Delhi 2.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President District Court Bar Association, Kishtwar

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Vishal Inder Sharma, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT** 

## NOTIFICATION

No: 789 0/2025 /RG/LP

Dated: // .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Vanshaj Sharma

S/O Shri Anoop Kumar Sharma

R/O Shiv Nagar Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-89-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12479-86 /RG/LP Dated 11.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kishtwar 1.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Vanshaj Sharma, Advocate 7.

.....for information and necessary action.

(Régistrar Adminis

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 900 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Walayait Hussain S/O Shri Mohd Nazir

R/O Kandi Khakar Tehsil Koteranka, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-90-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13871-78 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President District Court Bar Association, Rajouri 4.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Walayait Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

#### NOTIFICATION

No:	795 a	2025	/RG/LP	Dated:	12	03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Afshana Zahoor D/o Shri Zahoor Ahmad Bhat R/o Konan, Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-91-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12787-94

/RG/LP Dated 12.03.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Afshana Zahoor, Advocate

.....for information and necessary action.

#### HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



# NOTIFICATION

No: 796 of 2013 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Aamir Ahmad Sheikh S/o Gh. Rasool Sheikh

R/o Surasyar Chadoora District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-92-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 12795 - 802/RG/LP Dated 12 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Budgam 1.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Budgam

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Aamir Ahmad Sheikh, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 827 of 2015 /RG/LP

Dated: \_\_/3\_ .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Aasifa Jan

D/o Shri Ishtiyaq Ahmad Sheikh

R/o Sheikh mohalla Khrew Pampore, Pulwama.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-93-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13/99-206 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Aasifa Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

# **PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: 797 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Aabro Ashraf

D/o Shri Mohammad Ashraf Syed

R/o Gowhar-pora Chadoora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-94-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1)803-10 /RG/LP Dated 12.03.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Budgam 1.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President District Court Bar Association, Budgam 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aabro Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT** 

## NOTIFICATION

No: 798 of 2025 /RG/LP

Dated: 11 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms Aksa Fayaz Wani D/o Shri Fayaz Ahamd Wani R/o Wanpora Chemulla Qazigund Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-95-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 12811 - 18 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ananthag

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Anantnag 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms Aksa Fayaz Wani, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT** 

# NOTIFIC ATION

No: 799 825 /RG/LP

Dated: /2 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Arjimund Rashid

D/o Shri Abdul Rashid Dobi

R/o Pethbugh Dialgam Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-96-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 12819-26 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Ananthag

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Arjimund Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 800 of 1015 /RG/LP

Dated: 17 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Arminder Kour

D/o Shri Jangbhadur Singh

R/o Gulshanpora Tral Pulwama.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-97-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 12827 - 34 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

Secretary, Bar Council of India, New Delhi 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Pulwama. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Arminder Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: Bot of rors /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Aamir Mushtaq Lone

S/o Shri Mushtaq Ahmad Lone

R/o 155, A Nursing Garh Balgarden Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-98-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12835 - 42 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President J&K High Court Bar Association, Srinagar

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aamir Mushtaq Lone, Advocate

.....for information and necessary action.

(Registrar Administration)

Suar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 807 of row /RG/LP

Dated: 17 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Azman Waheed Bhat

S/o Shri Waheed Ahmad Bhat

R/o Hutmarah, Mattan , Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-99-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12843-50 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ananthag

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Ananthag

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Azman Waheed Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 803 of pos /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Aafaq Ilyas Pathan

S/o Shri Mohd Ilyas

R/o Chanipora Payeen ,Bandi,Karnah, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-100-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1285 | S8 | /RG/LP Dated 1 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aafag Ilyas Pathan, Advocate

.....for information and necessary action.

(Registrar Administration)

Seegue

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 804 of 2025 /RG/LP

Dated: /> .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Bazila Fayaz

D/o Shri Fayaz Ahmad Sheik

R/o Jogiqund, Achabal Anantnag.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-101-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12859 - 66 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag 1.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Anantnag 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Bazila Fayaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \*

> **PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: 805 of 2015 /RG/LP

Dated: /> .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Fazila Zainab

D/o Shri Mohammad Yousuf Bhat

R/o Whadatpora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-102-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12867 - 74 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Fazila Zainab, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 806 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Fayaz Nabi

S/o Shri Gh Nabi Rather

R/o Dangarpora Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-103-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12875-82 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Fayaz Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: Bot of how /RG/LP

Dated: /2 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Farjan Hameed

D/o Late Shri Ab Hameed Wani

R/o Gulzarpora Awantipora Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-104-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12883-90 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama. 1.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Pulwama. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Farjan Hameed, Advocate

......for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 808 af rors /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Gowhara Mukhtar

D/o Shri Mukhtar Ahmad Bhat

R/o Durbal Bemina (Budgam) Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-105-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 12891\_98 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President J&K Court Bar Association, Srinagar 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Gowhara Mukhtar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: OIr of rors /RG/LP

Dated: /2 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Hazifa Rafiq

D/o Shri Mohd Rafiq Khan

R/o Khumani Chowk Bemina Hyderia colony, Sector-10, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-107-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 12966 - 73 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Budgam 1.

Manager, Government Press, Jammu for publication in the next issue of 2. Government Gazette.

President District Court Bar Association, Budgam 3.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 5. also keeping record of the same.

Ms. Hazifa Rafiq, Advocate 6.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 813 of 2015 /RG/LP

Dated: /1 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Ishrat Mushtaq

D/o Shri Mushtaq Ahmad Wani

R/o Barbugh Imamsahib Shopian.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-108-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12974-81 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Shopian

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Shopian
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Ishrat Mushtaq, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 814 of not /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Irfan Ahmad Dar

S/o Shri Mohd Yousuf Dar

R/o Soznipora Khansahib Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-109-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12982-89 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President District Court Bar Association, Budgam

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Irfan Ahmad Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 815 of ros /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Iftisaam Bashir

D/o Shri Peer Bashir Ahmad

R/o Thura Lar Ganderbal peer Mohalla, Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-110-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before,

By Order

(Registrar Administration)

No: 12990 -97 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Ganderbal 1.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President District Court Bar Association, Ganderbal 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Iftisaam Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 816 of box /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Irshad Ahmad Khan

S/o Shri Khurshid Ahmad Khan

R/o Baha Ud din Sahib, Nowhatta, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-111-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 17998-13005 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Irshad Ahmad Khan, Advocate

.....for information and necessary action.

(Registrar Administration)

Sugar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 817 of rox /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Insha Aftab

D/o Shri Aftab Ahmad Dar

R/o Gadapora Dar Mohalla Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-112-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13006 - 13 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian 2.

Secretary, Bar Council of India, New Delhi Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, District Court Bar Association, Shopian

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Insha Aftab, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# **NOTIFICATION**

No: 8/8 of mrs /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Ishrat Nazir

D/o Shri Nazir Ahmad

R/o Hathi Khan Near Jail Road Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-113-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 130/4-7/ /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Ishrat Nazir, Advocate

.....for information and necessary action,

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

#### **NOTIFICATION**

No: 819 of nors /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Jalal Uddin Bhat

S/o Shri Shri Abdul Khaliq Bhat

R/o Wadipora Handwara Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-114-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13022 - 29 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Jalal Uddin Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: Bro of hor /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Javaid ahmad Dar

S/o Shri Fayaz Ahmad Dar

R/o Amargrah Sopore Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-115-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13030 -37 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Baramulla

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Javaid ahmad Dar, Advocate

.....for information and necessary action.

(Registrar Administration)

Suare

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 821 of 2015 IRG/LP

Dated: \_/>\_\_\_.03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Muzzamil Owais Ganai S/o Shri Basahrat Feroz R/o Wagam Pulwama.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-116-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13038 -45 /RG/LP Dated 1> .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muzzamil Owais Ganai, Advocate

.....for information and necessary action.

(Registrar Administration)

Justo

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 823 of Dor /RG/LP

Dated: // .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Mehna Mushtaq

D/o Shri Mushtaq Ahmad Khan

R/o Naik Mohalla Lalpora Kuigam Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-117-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13126-33 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Mehna Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 824 afrors /RG/LP

Dated: \_\_\_\_\_\_\_\_.03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mehran Manzoor Mirza

S/o Shri Manzoor Ahmad Mirza

R/o Aripal Lurgam Tral Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-118-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13/34-4/ /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mehran Manzoor Mirza, Advocate ......for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL** ENROLLMENT

# **NOTIFICATION**

No: 790 01 2025/RG/LP

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Mahveen Bashir

D/o Shri Bashir Ahmad

R/o Mughal mohalla Chattabal, Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-119-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12575-32 /RG/LP Dated // .03.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President J&K High Court Bar Association, Srinagar. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahveen Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 825 of 2015 IRG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Muzamil Waseem Raja

S/o Shri Abdul Aziz Dar

R/o Dogripora, Warkhen mohalla, Awantipora, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-120-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13/42-49 /RG/LP Dated

.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama 1.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, District Court Bar Association, Pulwama

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Muzamil Waseem Raja, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 876 of rox /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Muzamil Mohi ud Din

S/o Shri Gh Mohi ud Din Malik

R/o Wagoora Managam Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-121-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13/50 - 57 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muzamil Mohi ud Din, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 818 of not /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mudasir Ahmad Dar

S/o Shri Bashir Ahmed Dar

R/o Malik Waterhail, Khansahib Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-122-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13707-14 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Budgam 1.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President District Court Bar Association, Budgam 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Mudasir Ahmad Dar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 829 fors

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mir Jamsheed Bashir

S/o Shri Bashir Ahmad Mir

R/o Oriel Kund Devsar Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-123-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 1375- 22 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kulgam 1.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President District Court Bar Association, Kulgam

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Mir Jamsheed Bashir, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mudasir Nazir

S/o Shri Nazir Ahmad Rather

R/o Dagapora Anchar Eidgah Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-124-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13773-30 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President J&K High Court Bar Association, Srinagar 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mudasir Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT** 

# NOTIFICATION

No: 831 of pors /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mehraj U Din Ganai S/o Shri Khazer Mohd Ganai R/o Ikhrajpora Raj Bagh, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-125-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13231 -38 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar

Secretary, Bar Council of India, New Delhi 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President J&K High Court Bar Association, Srinagar 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Mehraj U Din Ganai, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL** ENROLLMENT

# **NOTIFICATION**

No: 832 af rors /RG/LP

Dated: \_/3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Hanan ul Habib Lone

S/o Shri Habib ullah Lone

R/o Umarabad HMT \$hah colony Sector-8, Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-126-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13239-46 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar 1.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President J&K High Court Bar Association, Srinagar 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Nanan ul Habib Lone, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT** 

# NOTIFICATION

No: 833 of 2011 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Nasrena Hamid

D/o Shri Ab Hamid Pandit

R/o Uthoora, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-127-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before,

By Order

(Registrar Administration)

No: 13747 59 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama 1.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, District Court Bar Association, Pulwama

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Nasrena Hamid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 834 of mrs /RG/LP Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Naseerul Islam Wani S/O Shri Ab Jabbar Wani R/o Sonerwani District, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-128-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13755 6 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Bandipora
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Naseerul Islam Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 835 of mrs /RG/LP

Dated: 15 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Nuzhat Nazir

D/o Shri Nazir Ahmad Malik

R/o Saripara Budan Rohama Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-129-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13763 - 20 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nuzhat Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 836 of 1075 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Peer Nageeb

S/o Mohammad Yousuf Peer

R/o peer moha-lla Khawajabagh Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-130-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13771-78 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Baramulla
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Peer Nageeb, Advocate

.....for information and necessary action.

#### HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: B37 of mys /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Ruheel Magbool

S/o Shri Mohd Maqbool Shah

R/o Donipawa, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-131-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13) 39 86 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

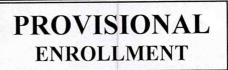
President, District Court Bar Association, Anantnag 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Ruheel Magbool, Advocate

.....for information and necessary action.

#### HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



## NOTIFICATION

No: 838 of my /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Rafia Habib

D/o Shri Habibullah Bhat

R/o Laberpora, Buderk-und, Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-132-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13287-94 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Ganderbal 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rafia Habib, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



# NOTIFIC ATION

No: 839 fpx /RG/LP

Dated: \_\_\_\_\_\_\_\_.03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Rumaisa Mehraj Khan

D/o Shri Mehraj Ud Din Khan

R/o Salfia colony Batamaloo, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-133-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13295-302 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President J&K High Court Bar Association, Srinagar

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rumaisa Mehraj Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 840 of nrs /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Suhail Ahmad Mir

S/o Shri Ghulam Ahmad Mir

R/o Yarbalpora ,Sadunara Hastikhan, Bandipora.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-134-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13303 - 10 /RG/LP Dated /3 .03.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Bandipora. 1.
- Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Suhail Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

# NOTIFICATION

No: _	841 of rors	/RG/LP	Dated:	.03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Sheezan Yousuf

D/o Shri Mohd Yousuf Shora

R/o Momin-abad lane No.14 Batamaloo, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-135-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13311-18 /RG/LP Dated /3 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President J&K High Court Bar Association, Srinagar

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sheezan Yousuf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 842 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Shabir Ahmad Lone

S/o Shri Mohammad Sideeq Lone

R/o Qasba Haihama, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-136-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 133/9- 26 /RG/LP Dated /3.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabir Ahmad Lone, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



## NOTIFICATION

No: 843 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Suhail Shaban S/o Shri Mohd Shaban R/o Ghati Saloora Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-137-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13327-34 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srínagar for information and also keeping record of the same.

7. Mr. Suhail Shaban, Advocate

.....for information and necessary action.

(Registrar Administration)

Sugar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Sadaf Bashir Najar

D/o Shri Bashir Ahmad Najar

R/o Noor Bagh Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-138-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13335 42 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Baramulla 1.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President District Court Bar Association, Baramulla 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Sadaf Bashir Najar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 845 of 2015 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Sheikh Sana

D/o Shri Nazir Ahmad Sheikh

R/o Chettergul, Kangan, Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-139-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13343-50 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sheikh Sana, Advocate

.....for information and necessary action.

(Registrar Administration)

Justo

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 846 of nos /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Salma Jan D/o Shri Gh. Nabi Baba R/o Danger pora, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-140-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13351-50 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag 1.

Secretary, Bar Council of India, New Delhi 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Ananthag
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Salma Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 847 of rox /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Sumaya Jan

D/o Shri Ghulam Nabi Wani

R/o kund pachgam devsar, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-141-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13359 - 66 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kulgam

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, District Court Bar Association, Kulgam

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sumaya Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL** ENROLLMENT

# NOTIFICATION

No: 848 of 2015 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Shahid Mehboob Wani

S/o Shri Mohammad Sultan Wani

R/o Kulangam Handwara, Kupwara.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-142-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13367-75 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President District Court Bar Association, Kupwara 4

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shahid Mehboob Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT** 

# NOTIFICATION

No: 849 af novs /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Shazey Sultan

D/o Shri Mohammad Sultan Laway

R/o darpora Chawalgam Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-143-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13376-83 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kulgam

Secretary, Bar Council of India, New Delhi 2.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kulgam
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Shazey Sultan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: USO of how /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Shabanum Zehra

D/O Shri Bashir Ahmad Bhat

R/o Wahadatpura Tehsil & District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-144-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13384-91 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Budgam 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Shabanum Zehra, Advocate 7.

.....for information and necessary action

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT** 

# NOTIFICATION

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Tahseen Nabi

S/o Shri Ghulam Nabi Bhat

R/o Safapora Lar Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-145-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 13392-99 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, District Court Bar Association, Ganderbal

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Tahseen Nabi, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 852 of hors /RG/LP

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Tawheeda Akhter

D/o Shri Gh Nabi Najar

R/o Changoo Doru Shahabad, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-146-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13900-07 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Tawheeda Akhter, Advocate

.....for information and necessary action

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 053 of 2015 /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Uzma Manzoor

D/o Shri Manzoor Ahmad Sheikh

R/o Sheikh Mohalla Khrew Pampore Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-147-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13423 - 30 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President District Court Bar Association, Pulwama

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Uzma Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 791 of my /RG/LP

Dated: \_\_\_\_\_\_\_\_.03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Umar Bashir

S/o Shri Bashir Ahmad Hajam

R/o Ningli Sopore Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-148-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 17533-40 /RG/LP Dated 11 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Umar Bashir, Advocate

.....for information and necessary action,

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 854 of my IRG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Uzmat Bashir

D/o Shri Bashir Ahmad Dar

R/o Turka Tachloo Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-149-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13431-38 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Anantnag
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Uzmat Bashir, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Wilayat Magbool

S/o Shri Mohammad Maqbool Lone

R/o Andergam Pattan Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-150-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Régistrar Administration

No: 13439-46 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Baramulla 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Wilayat Magbool, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 856 7 my /RG/LP

Dated: /3 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Zeenat Qayoom

D/o Shri Abdul Qayoom Dar

R/o Zaloosa Charar-i-sharief Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-151-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13447-54 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Zeenat Qayoom, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 857 of mrs /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Zubair Ahmad Khan S/o Shri Gh Ahmad Khan R/o Jaggerpora Handwara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-152-2025</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13455 -62 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zubair Ahmad Khan, Advocate

.....for information and necessary action.